

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)]

FOR THE ATTENTION OF THE CREDITORS OF
RMB EVENT MANAGEMENT PRIVATE LIMITED

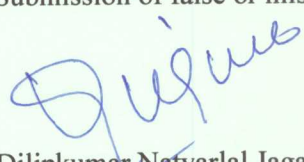
RELEVANT PARTICULARS		
1.	Name of corporate debtor	RMB Event Management Private Limited
2.	Date of incorporation of corporate debtor	11 th February 2009
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai, Registration Number 190250
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900MH2009PTC190250
5.	Address of the registered office and principal office (if any) of corporate debtor	104, Bajaj Bhavan, Nariman Point Mumbai - 400021
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 7 th September, 2021 Date of Receipt: 11 th September, 2021
7.	Estimated date of closure of insolvency resolution process	6 th March, 2022 (180 days from 7 th September, 2021)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dilipkumar Natvarlal Jagad IBBI/IPA-001/IP-P00233/2017-2018/10462
9.	Address and e-mail of the interim resolution professional, as registered with the Board	803/804 Ashok Heights, Opp. Saraswati Apartment, Nikalas Wadi Road, Near Bhuta School, Old Nagardas X Road Gundavali Andheri East, Mumbai -400069. Email: - dilipjagad@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	803/804 Ashok Heights, Opp. Saraswati Apartment, Nikalas Wadi Road, Near Bhuta School, Old Nagardas X Road Gundavali Andheri East, Mumbai -400069 Email: - dilipjagad@hotmail.com; rmb.cirp@gmail.com
11.	Last date for submission of claims	25 th September, 2021 (14 days from the date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: As mentioned against entry No. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the RMB Event Management Private Limited vide its order No. CP (IB) 576/MB/C-II/2019 dated 7th September, 2021. Copy of the order received on 11th September, 2021.

The creditors of RMB Event Management Private Limited, are hereby called upon to submit their claims with proof on or before 25th September, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


Dilipkumar Natvarlal Jagad- Interim Resolution Professional
IBBI/IPA-001/IP-P00233/2017-2018/10462
11th September, 2021
Mumbai

